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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 420/2023 ASIAN PAINTS LIMITED

.....Plaintiff

Through: Mr. Shiv Mehrotra (VC),

Advocate

Email id: shiv@fiduslawchambers.com and litigation@fiduslawchambers.com

versus

AJEET KUMAR AND OTHERS

....Defendant

Through: Mr. Vinay (VC), Advocate for

D-4.

Mr. Mrinal Ojha, Mr. Debarshi Dutta, Ms. Nikita Rathi (VC),

Advocates for D-8.

Mr. Ankur Sood, Mr. Dhaman Trivedi (VC), Advocates for D 25

D-25.

Mr. KG Gopalakrishnan, Ms Nisha Mohandas (VC), Advocates for D-27.

Dhairya Arora (VC), Advocate for D-30.

Mr. V.K Gupta (VC), Advocate for D-31

Ms. Sreeja Sengupta (VC), Advocate for D-9, 11, 35, 46, 59, 65, 68, 69, 73

Mr. Chandra Prakash, Mr. Vinay Jangra (VC), Advocate for D-56.

Mr. Yash Raj, Advocate for D-58

Abhijnan Jha, Ms. Durga, Ms. Priya Manda, Mr. Anant Misra, Ms. Natasha Singh, Advocates for D-63.

Mr. Amit Tiwari, CGSC, Mr. Ayush Tanwar, Mr. Rahul Bhaskar for IFSO / Cyber Cell, Delhi Police. (Not been formally impleaded as defendant).

CORAM: JOINT REGISTRAR (JUDICIAL) Dr. AJAY GULATI

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- 1. Defendants no. 53 & 67 for service of whom fresh summons were issued on the last date, stand served through email on 09.10.2023
- 2. Ld. Counsel for defendant no. 58 i.e. Hosting Concepts submits that the order passed by the Hon'ble Court on 24.05.2024 has now been complied with and KYC details have been supplied to ld. Counsel for the plaintiff.
- **3.** Ld. Counsel for defendant no. 63 also submits that orders of the Hon'ble Court dated 24.05.2024 have been complied with and KYC details have been supplied to Ld. Counsel for the plaintiff. Ld. Counsel further submits that compliance affidavit is in the process of being filed.
- 4. Ld. Counsel for defendant no. 56 i.e. Indian Overseas Bank seeks some more time to file documents in a sealed cover. Let the same be now filed within three weeks failing which heavy cost shall be imposed.
- 5. Ld. Counsel for defendant no. 30 Vodafone submits that compliance has been carried out of the Hon'ble Court's order.



- 6. Ld. Counsel for defermine of the Maharashtra also submits that documents in a sealed cover have been filed with the Registry. Ld. Counsel is directed to supply the said information to the counsel for the plaintiff as well, on his email, within a week.
- 7. Ld. Counsel for the plaintiff has highlighted that defendants no. 57, 60, 64, 66, 70, 71 & 72 are yet to comply with the Hon'ble Court's order dated 24.05.2024. Ld. Counsel further submits that the matter may be placed before the Hon'ble Court for seeking further directions.
- **8.** In view of the above, put up before the Hon'ble Court on 04.12.2024, for further directions.

Dr. AJAY GULATI (DHJS), JOINT REGISTRAR (JUDICIAL)

NOVEMBER 21, 2024/sk

Click here to check corrigendum, if any